

COMMITTEE ON PAPERS LAID ON THE TABLE
(2022-23)

SEVENTEENTH LOK SABHA

149

149th REPORT

[Delay in laying the Annual Reports and Audited Accounts of Government E-Marketplace,
New Delhi under the administrative control of the Ministry of Commerce & Industry
(Department of Commerce)]

(Presented to Lok Sabha on 10.08.2023)



सत्यमेव जयते

LOK SABHA SECRETARIAT
NEW DELHI
August, 2023 / Sravana , 1945 (SAKA)

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE
(2022-23)

Shri Girish Chandra

-

Chairperson

MEMBERS

2. Shri Shafiqur Rahman Barq
3. Dr. A. Chellakumar
4. Shri Pallab Lochan Das
5. Shri Choudhury Mohan Jatua
6. Choudhary Mehboob Ali Kaiser
7. Dr. Amol Ramsing Kolhe
8. Shri Jamyang Tsering Namgyal
9. Smt. Aparupa Poddar
10. Shri T.N. Prathapan
11. Shri Sellaperumal Ramalingam
12. Shri Saptagiri Sankar Ulaka
13. Shri Devendrappa Y.
14. Shri Ashok Kumar Yadav
15. Vacant*

SECRETARIAT

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Rahul Singh - Deputy Secretary

* Shri Bharat Ram Margani has resigned on 13.03.2023 vide Bulletin Part-II dated 10.4.2023.

INTRODUCTION

I, Chairperson of the Committee on Papers Laid on the Table of the House (2022-23), having been authorized by the Committee to present this Report on their behalf, present this 149th Report in respect of the delay in laying of the Annual Reports and Audited Accounts of the Government E-Marketplace (GeM), New Delhi.

2. In terms of the recommendations of the First Report and the Second Report (05th Lok Sabha) and the Second Report (06th Lok Sabha) of the Committee on Papers Laid on the Table, presented to the House on 08th March, 1976, 12th May, 1976 and 22nd December, 1977, respectively, the Annual Reports and Audited Accounts of all Statutory/Autonomous bodies, Companies, Public undertakings, Corporations, Joint Ventures, Societies, etc., are required to be laid on the Table of the House within nine months of the closure of the respective accounting year, i. e., 31st December.

3. The scrutiny by the Committee revealed that the requisite documents of the Government E-Marketplace, New Delhi for the years 2017-18 to 2019-20 have been laid in Lok Sabha with continuous delays and for the years 2020-21 and 2021-22 have yet not been laid. The Committee considered the matter of delay in laying the Annual Reports and Audited Accounts of the GeM and took oral evidence of the representatives of the Ministry of Commerce & Industry (Department of Commerce) and Government E-Marketplace, New Delhi at their sitting held on 23rd March, 2023.

4. The Committee considered and adopted this Report at their sitting held on 01st August, 2023.

5. The Committee wish to express their thanks to the officers of the Ministry of Commerce & Industry (Department of Commerce) and Government E-Marketplace, New Delhi for furnishing written replies and other material/information for being placed before the Committee.

6. The Committee also place on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

7. The Observations/Recommendations of the Committee have been printed in bold letters at the end of the Report.

1st August, 2023
10 Sravana, 1945 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

REPORT

Delay in laying the Annual Reports and Audited Accounts of the Government E-Marketplace, New Delhi

The Government e-Marketplace Special Purpose Vehicle (GeM SPV), a Section 8 (Non-Profit) Private Limited Company, was incorporated and registered under the provisions of the Companies Act, 2013 with Registrar of Companies, NCT of Delhi & Haryana on May 17, 2017 to develop, manage and maintain the GeM platform. The Government e-Marketplace (GeM) is the National Public Procurement Portal offering end to end solution for all procurement needs of Government departments and their autonomous bodies. GeM aspires to effect an evolution in public procurement promoting a transparent, efficient and inclusive marketplace. GeM uses modern technology and enables and brings together all government buyers on a unified online platform for the procurement of commonly used goods and services. GeM reduces manual-process inefficiencies in procurement and provides a paperless and cashless e-marketplace with a streamlined, consistent process for all. Rule 149 of General Financial Rules (GFR) 2017 mandates procurement of all common use goods and services available in GeM portal mandatory for all Government departments.

2. The GeM has been receiving grants-in-aid from the Ministry since its inception. The year- wise funds provided to the GeM by Ministry since 2017-18 to 2021-22 has been given at **Annexure-I**.

3. The Committee asked the Ministry to mention the Act, Rule or Regulation under which the papers of the GeM are being laid on the Table of the House. The Ministry, in their written reply, submitted that the requisite documents of the GeM are being laid as per section 394 of the Companies Act, 2013 which states that -

“Annual reports of Government companies - (1) Where the Central Government is a member of a Government company, the Central Government shall cause an annual report on the working and affairs of that company to be—

(a) prepared within three months of its annual general meeting before which the comments given by the Comptroller and Auditor-General of India and the audit report is placed under the proviso to sub-section (6) of section 143; and

(b) as soon as may be after such preparation, laid before both Houses of Parliament together with a copy of the audit report and comments upon or supplement to the audit report, made by the Comptroller and Auditor-General of India.

(2) Where in addition to the Central Government, any State Government is also a member of a Government company, that State Government shall cause a copy of the annual report prepared

under sub-section (1) to be laid before the House or both Houses of the State Legislature together with a copy of the audit report and the comments upon or supplement to the audit report referred to in sub-section (1).”

4. In terms of the recommendations of the Committee on Papers Laid on the Table (5th Lok Sabha) contained in the First Report presented to the House on 08 March, 1976, the Second Report, presented to the House on 12 May, 1976; and also in the Second Report (6th Lok Sabha), presented to the House on 22nd December, 1977, the Annual Reports and Audited Accounts of the Organizations/Corporations/PSUs are required to be laid on the Table within 9 months of the closure of the accounting year. To comply with the requirement, a proper time schedule should be laid down for compilation of the Annual Reports and Audited Accounts and their auditing. The Committee felt that normally a period of three months would be sufficient for compilation of the Audited Accounts and their submission for Audit; the next six months might be given for auditing of accounts, printing of the Report and sending it to Government for laying. If for any reason, the Annual Reports and Audited Accounts of the Organizations/Corporations/PSUs could not be laid within the prescribed period of nine months, the Ministry concerned should lay a statement within 30 days of the expiry of the aforesaid period or as soon as the House assembles, whichever is later, explaining the reasons as to why the documents could not be laid.

5. The Committee scrutinized the Annual Reports and Audited Accounts of the GeM that were laid before the Parliament (Lok Sabha) by the Ministry. The examination of these papers revealed that the documents of GeM for the years from 2017-18 to 2019-20 were laid on the Table of the House with delays of more than 23 months to more than 47 months. The Annual Report and Audit Accounts of the GeM for the years 2020-21 and 2021-2022 have not yet been laid. Thus, the Ministry and the GeM failed to comply with the parliamentary requirement of laying their documents within nine months of the closure of the financial year. The dates of laying and the extent of delay in laying the Annual Reports and Audited Accounts of the GeM have been given at **Annexure-II**.

6. The chronological sequence, as submitted by the Ministry, in respect of the finalization of the Annual Reports and Audited Accounts of the GeM, for the years from 2017-18 to 2021-22, is given at **Annexure -III**.

7. The Committee desired to know the reasons for the delay in laying the Annual Reports and Audited Accounts of the GeM, for the years from 2017-18 to 2021-22. The Ministry in their written reply submitted as under: -

".. there has been delay in laying the annual reports for the financial years 2017-2018, 2018-2019, 2019-2020 and 2020-2021. Reasons for the delay have been explained in the delay statements filed at the time of submission of Annual Reports"

A copy each of the Delay Statement for the above mentioned years is placed at Annexure-IV."

8. On being questioned by the Committee whether the Ministry/GeM had identified the stages in which delays had occurred during these years and if so, how did the Ministry propose to curtail the same, the Ministry in their written reply submitted as under: -

"At the time of the laying down of its initial Annual Reports, GeM was still in its inception and development stage, since it was just established in May 2017. GeM encountered challenges in terms of internal resources (personnel) during the completion of the annual accounts, and audit process, compilation of report, and its translation thereof. Also, due to GeM's inexperience of the procedure for laying down the Annual Reports in Parliament, it took time for it to send Annual Reports to the Ministry.

*However, now the process of filing audited statements and annual reports has been streamlined by GeM. Relevant resources with relevant professional experience have been **inducted**. For instance, Hindi translation, which is a necessary requirement while filing such reports, is being carried out in house to ensure timely filing of the reports"*

9. As regards Standard Operating Procedure (SOP) to pursue with the auditing of accounts and finally timely receipt of the final audit reports from the audit authorities and the relevant documents from the GeM, the Ministry in their written reply submitted as under: -

"The Ministry regularly monitors timely submission of the Annual Reports and Audited Accounts."

10. When asked by the Committee whether the Ministry/GeM had faced any procedural difficulties associated with convening the meeting of the competent authority for getting approval of the documents, etc., the Ministry stated that the GeM has been regularly convening the necessary meetings of the competent authority for getting approval of the document etc.

11. The Committee enquired about the status of digitization and computerization of the process of accounting to facilitate speedy and timely compilation of accounts. The Ministry submitted as under: -

"GeM has been using accounting software- Tally Prime since its inception to facilitate speedy and timely compilation of accounts."

12. The Committee then asked the Ministry as to whether the GeM has any internal auditing mechanism to ensure timely compilation of Annual Reports and Audited Accounts and also to minimize the audit queries at the time of auditing of C&AG. The Ministry in their written reply stated as under: -

"GeM has appointed a team of internal auditors who have been conducting audit from time to time since 2017 (since inception of GeM). Also, they are responsible for timely checking of accounting as well as statutory compliances in order to minimize C&AG queries as well as timely compilation of final accounts. Further draft financials are also checked by C&AG appointed statutory auditors."

13. The Committee also asked the Ministry as to whether there is any the internal mechanism in the Ministry to monitor the progress of work in this regard and to ensure timely laying of the documents of the GeM. The Ministry in their written reply submitted -

"The Ministry regularly gives directions and sends timely reminders to GeM so that the timeline of different stages of completion are regularly adhered to."

14. The Committee asked the Ministry to furnish a note on the remedial measures to be taken both by the Ministry /GeM to ensure timely laying of the documents of the GeM before the Parliament within the prescribed period. The Ministry in its written reply stated :

"Now the process of filing audited statements and annual reports has been streamlined by GeM. Relevant resources with relevant professional experience have been inducted. For instance, Hindi translation, which is a necessary requirement while filing such reports, is being carried out in house to ensure timely filing of the reports."

15. The Committee desired to know the latest position regarding finalization of the Annual Report and Audited Accounts of the GeM for the years 2020-21 and 2021-22. The Ministry in their written reply stated as under: -

"The annual report for 2021-22 has been finalized in English. The Hindi translation of the same is currently under process. It is expected to be submitted to CAG and laid on the table of the House at the earliest."

However, the reasons for not laying the requisite documents of the GeM for the year 2020-21 have not been furnished by the Ministry/GeM.

16. The Committee further desired to know whether the Ministry/GeM had taken the help of information technology to ensure that the documents are laid on the Table of the House, within the stipulated time. The Ministry replied that -

“GeM is currently under the process of examining the use of Information Technology/ software/ tools for the purpose of preparing the reports.”

17. The Committee also took oral evidence of the representatives of the Ministry and the GeM on 23 March, 2023 during evidence, the Secretary of the Ministry admitted the delays and apprised the Committee about some of the remedial measures taken by them to ensure timely laying of the documents. The representative of the GeM also submitted before the Committee that -

“लेकिन अगर मैं बिल्कुल ही सच कहूँ तो हमारी संस्था को उस समय पता नहीं था कि हमें यह कमेटी को ले करना है। वास्तव में यह हमें तब पता चला, जब मैंने वर्ष 2021 में मुख्य कार्यकारी अधिकारी के तौर पर जॉइन किया, उस समय जब हमें पता चला तो फिर हम लोगों ने तुरन्त इसकी पूरी तरह से अच्छे से जानकारी ली और वाणिज्य मंत्रालय की भी इसमें सलाह ली। उसके बाद हमने अपना एक हिन्दी सेल स्थापित किया, हमने अपने लोगों को भी उसमें रिक्रूट किया, उसके बाद हमने अपने फाइनेंस विंग को पूरा स्ट्रेंग्थेन किया कि हमारी कोई भी अकाउंटिंग कहीं डिले नहीं होनी चाहिए। उसके अनुसार अक्टूबर 2021 में हमने तीन रिपोर्ट एकसाथ बनाकर वाणिज्य मंत्रालय को भेजीं और लास्ट वर्ष 2020-21 की रिपोर्ट हमने 7 मार्च, 2022 को दी। 7 मार्च, 2022 को वाणिज्य मंत्रालय ने हमें बताया कि यह प्रक्रिया सही नहीं है, आपको इसको इस तरह से करना है, हिन्दी अनुवाद करना है और डिले स्टेटमेंट भी हमें साथ में प्रस्तुत करना पड़ेगा। फिर हमने जल्दी से इनको कराकर चारों साल की एकसाथ में जमा कर दीं। साथ ही साथ वर्ष 2021-22 की जो रिपोर्ट थी, उसमें कहीं कोई डिले नहीं हुआ है। वह पूरा करके अभी रिपोर्ट हमारे पास तैयार है, अभी हिन्दी अनुवाद चल रहा है, दो-तीन दिन के अंदर हम उसे वाया मंत्रालय दे देंगे और समय पर यह जमा हो जाएगी। आगे आने वाले समय में कहीं किसी प्रकार की कोई दिक्कत नहीं आयेगी। हम पूरी तरह सक्षम हैं। हमारा सब्मिशन सिर्फ यह है कि शुरू में कंपनी को स्थापित करने में हमारा सारा ध्यान चला गया था, सारा ध्यान टेक्निकल डेवलपमेंट में चला गया था तो उस समय यह बात हमारे संज्ञान में नहीं आयी कि यह प्रोसीजर होता है।”

Observations/Recommendations

17. The Committee note that the Government e-Marketplace (GeM) was incorporated and registered under the provisions of the Companies Act, 2013 on May 17, 2017. It has been receiving funds from Government of India since its inception. The Annual Reports and Audited Accounts of the GeM are required to be laid within nine months after the closure of the respective accounting year. However, the requisite documents of the GeM for the years 2017-18 to 2019-20 were laid with delays of 23 to 47 months and for the years 2020-21 and 2021-22 have yet not been laid. On being enquired by the Committee the reasons for delays in this regard, it was apprised to the Committee that the GeM was in its initial and development stage at that time and had encountered challenges in terms of internal resources. It has also been stated by the Ministry that due to GeM's inexperience of the procedure for laying down the Annual Reports in the Parliament, it took time for it to send Annual Reports to the Ministry. The representative of the GeM admitted the delays and stated that, in the year 2021, it came to the knowledge of the GeM that the requisite documents were required to be laid on the Table of the House. Accordingly, efforts were made by the GeM and the Ministry to ensure that the Papers were laid. The Committee firmly believe that the delay at this stage has been due to lack of concern on the part of the Ministry as the procedure to be followed by the GeM in respect of laying their requisite documents is very well known to the Ministry. The Committee, therefore, recommend that the Ministry should be more careful and attentive in future so that such lapses do not occur.

18. The Committee note that in the instant case, the Annual Accounts of the GeM are audited by the C&AG at two stages. At first, the Annual Accounts of the GeM are audited by the statutory auditors appointed by the C&AG and then these are sent to the C&AG office for supplementary audit. Time taken by the auditors appointed by the C&AG in auditing of the Annual Accounts of the GeM at the Branch level and then at the C&AG level was observed one of the reasons for delay. The Committee, therefore, recommend that the GeM should follow the General Financial Rules and should chalk out the audit plan in such a way that the Annual Accounts of the GeM, after being audited by the statutory auditors appointed by the C&AG at first stage, should be compiled within 03 months after the closure of the respective Accounting year so that the C&AG could issue the final Audit Report by 31st October of the respective Accounting year.

19. The Committee has been informed that requisite documents of the GeM are being laid as per section 394 of the Companies Act, 2013 wherein no time limit has been mentioned in respect of laying. The Committee draw the attention to the O.M. No. 3(7)/2002-Fin.-GL-XX dated 28th August, 2003 of the Department of Public Enterprises wherein it has been directed that the administrative Ministries, who are responsible for laying reports of central PSEs under their control before Parliament are required to exercise greater vigilance and devise suitable procedure to ensure that such report and accounts are laid before Parliament within the stipulated period of nine months of the close of the accounting year. The Committee would like to know as to why directions of the Ministry had not been adhered to for timely laying of the requisite documents of the GeM.

20. The Committee further note from the replies furnished by the Ministry that the process of filing audited statements and annual reports had been streamlined by the GeM. Relevant resources with relevant professional experience had been inducted. The work related to Hindi translation, which is a necessary requirement while filing such reports, is being carried out in house to ensure timely filing of the reports. However, the Committee observe that despite such steps, the annual report and audited accounts of the GeM for the year 2020-21 have yet not been laid. The Committee, therefore, urge that due care should be taken in future to ensure timely laying of Annual Reports and Audited Accounts within the stipulated period of 9 months of the close of the accounting year.

21. The Committee further recommend that the Ministry may prepare and put in place a 'Portal' wherein updated position on the progress regarding laying of the requisite documents of all the organizations under their administrative control could be ensured by putting an automatic alert system which would alarm the institutions one week before the deadline for completion of their work at each stage as per the given time schedule. The Committee would like to be informed of the action- taken by the Ministry in this regard.

22. The Committee also impress upon the Ministry that if due to unavoidable reasons, the Annual Reports and Audited Accounts of the GeM could not be laid on the Table of the House

within the stipulated time, a statement explaining the reasons as to why the requisite documents, could not be laid within the prescribed time period should be laid on the Table of the House within 30 days of the expiry of the prescribed time or as soon as the House convenes, whichever is later.

1st August, 2023
10 Sravana, 1945 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Annexure- I
(vide para 4 of the Report)

Statement showing the year wise fund allocated to Government E-Marketplace, New Delhi for the years 2017-18 to 2021-22

Year	Grants-in-Aid (Rs.)
2017-18	100 Crore
2018-19	25 Crore
2019-20	50 Crore
2020-21	25 Crore
2021-22	NIL

Annexure- II
(vide para 6 of the Report)

**Statement showing the dates of laying the Annual Reports and Audited Accounts of Government
E-Marketplace, New Delhi for the years 2017-18 to 2021-22**

Years	Due date	Date of laying of Annual Reports and Audited Accounts	Extent of delay
2017-2018	31.12.2018	07.12.2022	47 Months
2018-2019	31.12.2019	07.12.2022	35 Months
2019-2020	31.12.2020	07.12.2022	23 Months
2020-2021	31.12.2021	Not laid	-
2021-2022	31.12.2022	Not Laid	-

Annexre -III

Government E-Marketplace, New Delhi

Sub-Question	Points	Year-wise details for the last ten financial years				
		2017-18	2018-19	2019-20	2020-21	2021-22
11 (i)	Date of approach to the audit authorities	Auditors are approached directly by CAG. Date of appointment of Statutory auditors 17.05.2018	Auditors are approached directly by CAG. Date of appointment of Statutory auditors 27.09.2019	Auditors are approached directly by CAG. Date of appointment of Statutory auditors 27.09.2019	Auditors are approached directly by CAG. Date of appointment of Statutory auditors 17.08.2020	Auditors are approached directly by CAG. Date of appointment of Statutory auditors 19-08-2021
	Time taken after the closure of accounting year	-	-	-	--	-
11 (ii)	Date of appointment of statutory auditors	17.05.2018	27.09.2019	27.09.2019	17.08.2020	19.08.2021
	Time taken after the approaching the audit authorities for appointment of auditors	Auditors are approached directly by CAG. Date of appointment of Statutory auditors 17.05.2018	Auditors are approached directly by CAG. Date of appointment of Statutory auditors 27.09.2019	Auditors are approached directly by CAG. Date of appointment of Statutory auditors 27.09.2019	Auditors are approached directly by CAG. Date of appointment of Statutory auditors 17.08.2020	Auditors are approached directly by CAG. Date of appointment of Statutory auditors 19.08.2021
11 (iii)	Date of compilation of annual accounts	01.04.2018 to 17.09.2018	01.04.2019 to 26.09.2019	01.04.2020 to 04.09.2020	01.04.2021 to 26.06.2021	01.04.2022 to 27.06.2022
	Time taken after the closure of the accounting year	170 days	179 Days	157 Days	87 Days	88 days
11 (iv)	Date of submission of annual accounts to auditors	18.09.2018	27.09.2019	05.09.2020	27.06.2021	28.06.2022
	Time taken after closure of respective accounting year	171	180	158	88	89
11 (v)	The date and duration for auditing the annual accounts by statutory auditors	18.09.2018 to 15.10.2018	27.09.2019 to 31.10.2019	05.09.2020 to 26.10.2020	27.06.2021 to 11.08.2021	28.06.2022 to 30.08.2022
11 (vi)	The date of queries raised by auditors during auditing/ after	18.09.2018 to 15.10.2018 The queries	27.09.2019 to 31.10.2019 The queries	05.09.2020 to 26.10.2020	27.06.2021 to 11.08.2021 The queries	28.06.2022 to 30.08.2022

	completion of the annual accounts	raised by the Statutory Auditors.	raised by the Statutory Auditors.	The queries raised by the Statutory Auditors.	raised by the Statutory Auditors.	The queries raised by the Statutory Auditors
	Time taken by auditors in raising the queries during auditing/after completion of the annual accounts to audit authorities	27 Days	34 Days	51 Days	45 Days	63 days
11 (vii)	The date on which the replies to the audit queries were furnished to the Auditors	18.09.2018 to 15.10.2018 The queries raised by the Statutory Auditors were replied instantly and closed within the audit period.	27.09.2019 to 31.10.2019 The queries raised by the Statutory Auditors were replied instantly and closed within the audit period.	05.09.2020 to 26.10.2020 The queries raised by the Statutory Auditors were replied instantly and closed within the audit period.	27.06.2021 to 11.08.2021 The queries raised by the Statutory Auditors were replied instantly and closed within the audit period.	28.06.2022 to 30.08.2022 The queries raised by the Statutory Auditors were replied instantly and closed within the audit period.
	The time taken to resolve the queries	The queries raised by the Statutory Auditors were replied instantly and closed within the audit period.	The queries raised by the Statutory Auditors were replied instantly and closed within the audit period.	The queries raised by the Statutory Auditors were replied instantly and closed within the audit period.	The queries raised by the Statutory Auditors were replied instantly and closed within the audit period.	The queries raised by the Statutory Auditors were replied instantly and closed within the audit period.
11 (viii)	The date on which draft Audit Report was issued by Audit Authorities	15.10.2018	31.10.2019	26.10.2020	11.08.2021	30.08.2022
	Time taken after auditing of the annual accounts	NIL	NIL	NIL	NIL	NIL
11 (ix)	The date on which the final audit report received by the GeM	15.10.2018	31.10.2019	26.10.2020	11.08.2021	30.08.2022
	Time taken after issue of draft report	NIL	NIL	NIL	NIL	NIL
11 (x)	Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit report to the GeM	27 Days	34 Days	51 Days	45 Days	63 days
11 (xi)	Date of finalization of the annual report	24.10.2018	31.10.2019	26.10.2020	25.11.2021	28.12.2022

	Time taken after the closure of the financial year; and also	207 Days	214 Days	209 Days	239 Days	271 days
	Time taken after the receipt of the final audit report	09 Days	NIL	NIL	NIL	NIL
11 (xii)	The date on which documents were got approved from the Competent Authority	8th Board Meeting held on 24.10.2018	11 th Board Meeting held on 31.10.2019	14th Board Meeting held on 26.10.2020	17 th Board Meeting held on 11.08.2021 and 18 th Board Meeting held on 25.11.2021	21 st Board Meeting held on 30.08.2022 and 23 rd Board Meeting held on 28.12.2022
	Time taken after finalization of Annual Report	NIL	NIL	NIL	NIL	NIL
	Time taken after receipt of Final Audit Report	NIL	NIL	NIL	NIL	NIL
11 (xiii)	The date on which documents were taken up for translation & printing	At the time of the laying down of its first Annual Report, GeM was still in its inception and development stage, since it was just established in 2017. GeM encountered challenges in terms of internal resources (personnel) during the completion of the annual accounts, and its process, compilation of report, and its translation thereof. Also, due to GeM's inexperience of the	At the time of the laying down of its first Annual Report, GeM was still in its inception and development stage, since it was just established in 2017. GeM encountered challenges in terms of internal resources (personnel) during the completion of the annual accounts, audit process, compilation of report, and its translation thereof. Also, due to GeM's inexperience of the	At the time of the laying down of its first Annual Report, GeM was still in its inception and development stage, since it was just established in 2017. GeM encountered challenges in terms of internal resources (personnel) during the completion of the annual accounts, audit process, compilation of report, and its translation thereof. Also,	At the time of the laying down of its first Annual Report, GeM was still in its inception and development stage, since it was just established in 2017. GeM encountered challenges in terms of internal resources (personnel) during the completion of the annual accounts, audit process, compilation of report, and its translation thereof. Also,	Under process

		procedure for laying down the Annual Reports in Parliament, it took time for it to send Annual Reports to the Ministry.	procedure for laying down the Annual Reports in Parliament, it took time for it to send Annual Reports to the Ministry.	due to GeM's inexperience of the procedure for laying down the Annual Reports in Parliament, it took time for it to send Annual Reports to the Ministry.	procedure for laying down the Annual Reports in Parliament, it took time for it to send Annual Reports to the Ministry.	
	The time taken for completing the task at each stage.	On 07 April 2022, GeM hired an agency for the translation work. The translation work was completed by the agency on 20 June 2022.	On 07 April 2022 GeM Hired an agency for the translation work. The translation work was completed by the agency on 20 June 2022	On 07 April 2022 GeM Hired an agency for the translation work. The translation work was completed by the agency on 20 June 2022	On 07 April 2022 GeM Hired an agency for the translation work. The translation work was completed by the agency on 20 June 2022	NA
11 (xiv)	The date for sending the documents to the Ministry for being laid in House after the completion the task at each stage	The Annual Report only in English version was submitted to the Ministry on October 12,2021. The date 07.03.2022 on which the Request from Ministry was received informing the correct procedure for laying down the Annual Reports in both languages.	The Annual Report only in English version was submitted to the Ministry on October 12,2021. The date 07.03.2022 on which the Request from Ministry was received informing the correct procedure for laying down the Annual Reports in both languages in	The Annual Report only in English version was submitted to the Ministry on October 12,2021. The date 07.03.2022 on which the Request from Ministry was received informing the correct procedure for laying down the Annual Reports in	The Annual Report only in English version was submitted to the Ministry on March 7, 2022 The date 07.03.2022 on which the Request from Ministry was received informing the correct procedure for laying down the Annual Reports in both languages.	NA

		Re-submitted date 21.07.2022	both languages. Re-submitted date 21.07.2022	both languages. Re-submitted date 21.07.2022	Re-submitted date 20.09.2022	
	Time taken by the GeM, New Delhi is in sending the documents of the Ministry	282 Days	282 Days	282 Days	197 Days	NA
11 (xv)	The date of laying the documents to the House.	To be filled by DoC	To be filled by DoC	To be filled by DoC	To be filled by DoC	NA
	Time taken after receipt of the documents from the GeM, New Delhi	To be filled by DoC	To be filled by DoC	To be filled by DoC	To be filled by DoC	NA

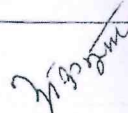
A copy each of the statement showing the reasons for delay in laying of the Annual Reports and Audited Accounts of the Government e-Marketplace for the years 2017-18 to 2020-21**The Government e-Marketplace Delay Statement showing the reasons for delay in laying 1st Annual Report and Audited Financial Statements (Annual Accounts) of Government e-Marketplace for the financial year 2017-18**

The 1st Annual Report and Audited Financial Statements (Annual Accounts) of Government e-Marketplace for the financial year 2017-18 could not be laid within the stipulated time due to the reasons below which are given in chronological order as follows:-

Sl. No.	Event	Date
1.	Government e-Marketplace (GeM) Special Purpose Vehicle (GeM SPV), a Section 8 (Non-Profit) Private Limited Company under the Ministry of Commerce was incorporated under the provisions of the Companies Act, 2013 with Registrar of Companies, NCT of Delhi & Haryana to develop, manage and maintain the GeM platform.	The Company was registered and incorporated on 17.05.2017.
2.	Appointment of Statutory Auditor by the Audit Authority i.e. the Office of Comptroller and Auditor General of India for auditing the Financial Statements (Annual Accounts) of the Company for the financial year 2017-18	The Statutory Auditors were appointed by the Office of Comptroller and Auditor General of India (CAG) for auditing the Financial Statements (Annual Accounts) of the Company under Section 139(5) of the Companies Act 2013. The Statutory Auditors audits the Financial Statements (Annual Accounts) of the Company under Section 143 of the Companies Act 2013.
3.	The date of appointment of Statutory Auditors by the Office of Comptroller and Auditor General of India for audit of Financial Statements (Annual Accounts) of GeM for the financial year 2017-18	M/s Rajesh Vipin & Associates, LLP, Chartered Accountants were appointed as the Statutory Auditors of the Company on 17.05.2018 by the Office of Comptroller and Auditor General of India (CAG) for auditing the Financial Statements (Annual Account) of the Company for the financial year 2017-18.
4.	The date of compilation of Financial Statements (Annual Accounts) of GeM for the financial year 2017-18	01.04.2018-17.09.2018
5.	The date on which the Financial Statements (Annual Accounts) of GeM were submitted to the Statutory Auditors for auditing	18.09.2018
6.	The date and duration for auditing the Financial Statements (Annual Accounts) of GeM by Statutory Auditors and the date of queries raised by them during audit and date on which the replies were furnished to them	18.09.2018-15.10.2018 The queries raised by the Statutory Auditors were replied instantly and closed within the audit period.
7.	The date on which draft Financial Statements (Annual Account) was issued by the Statutory Auditors	15.10.2018

8.	The date on which Financial Statements (Annual Accounts) of GeM for the financial year 2017-18 were approved by the Board Members	7 th Board Meeting held on 15.10.2018 (The Copy of the Minutes in Hindi and English version is attached)
9.	The date on which Statutory Auditors Report was issued by the Statutory Auditors	15.10.2018
10.	The date on which Statutory Auditors Report on the Financial Statements (Annual Account) of GeM for the financial year 2017-18 were approved by the Board Members	8 th Board Meeting held on 24.10.2018 (The Copy of the Minutes in Hindi and English version is attached)
11.	The date on which Directors Report of GeM for the financial year 2017-18 were approved by the Board Members	8 th Board Meeting held on 24.10.2018 (The Copy of the Minute in Hindi and English version is attached)
12.	The date on which Audited Financial Statements (Annual Accounts) of GeM for the financial year 2017-18 were submitted to Comptroller and Auditor General of India (CAG) for Supplementary Audit	14.11.2018
13.	The date on which CAG team started their Supplementary Audit and audit of Financial Statements (Annual Account) of GeM for the financial year 2017-18	06.12.2018
14.	The date on which CAG completed their audit	28.12.2018
15.	The date on which the CAG raised queries and the dates on which the replies were furnished to them	Provisional queries raised by CAG on supplementary audit-07.01.2019 Reply given by the Company-09.01.2019
16.	The Date on which 1 st Annual General Meeting of Members of Government e-Marketplace for the financial year 2017-18 held for approval and adoption of Audited Financial Statements (Annual Accounts), the Report of the Board of Directors (Directors Report) and Auditors Report thereon	1 st Annual General meeting (AGM) held on 28.12.2018
17.	The date on which Comments of CAG on the Audited Financial Statements (Annual Accounts) of GeM for the financial year 2017-18 were received	21.01.2019 Late receipt of Supplementary Audit Report from Comptroller Auditor- General (CAG) by GeM
18.	Preparation of 1 st Annual Report	The Annual Report of a Government Company constitutes of the below documents: a) The Directors Report (Board Report) to prepared under the provisions of Section 134 along with Rule 8 of Companies (Accounts) Rules, 2014. b) The Audited Financial Statements (Annual Accounts) c) Statutory Auditors Report d) Comments of the Comptroller and Auditor General of India on the Audited Financial

		<p>Statements (Annual Accounts) of the Company</p> <p>a, b and c above was duly approved by the Board in its Meeting held on 24.10.2018, 15.10.2018 and 24.10.2018 respectively.</p> <p>(The Copy of the Minutes in Hindi and English version is attached)</p>
19.	The date on which documents were taken up for translation & printing of Annual Report	<p>At the time of the laying down of its first Annual Report, GeM was still in its inception and development stage, since it was just established in 2017. GeM encountered challenges in terms of internal resources (personnel) during the completion of the annual accounts, audit process, compilation of report, and its translation thereof.</p> <p>Also, due to GeM's inexperience of the procedure for laying down the Annual Reports in Parliament, it took time for it to send Annual Reports to the Ministry.</p>
20.	The date on which the 1 st Annual Report was submitted to the Ministry	The Annual Report only in English version was submitted to the Ministry on October 12, 2021.
21.	The date on which the request from Ministry received informing the correct procedure for laying down the Annual Reports in both languages.	07.03.2022
22.	Hiring of Agency for Hindi translation and Printing	GeM took the same on priority and immediately engaged a translation company to translate all the documents in Hindi. GeM faced difficulty since the same was being done by the outside agency which took lots of time. Moreover, printing work of Annual Report have also been done after following due procedure by hiring out the printing agency.
23.	The date on which 1 st Annual Report again re-submitted to Ministry according to the suggested procedure	The printed copy of Annual Report alongwith delay statement, Act reference and Board Meeting Minute both in English and Hindi version will be submitted to the Ministry on 21.07.2022.


(Anuj Kumar)

Director-Admin

(ii) The Government e-Marketplace Delay Statement showing the reasons for delay in laying 2nd Annual Report and Audited Financial Statements (Annual Accounts) of Government e-Marketplace for the financial year 2018-19


The 2nd Annual Report and Audited Financial Statements (Annual Accounts) of Government e-Marketplace for the financial year 2018-19 could not be laid within the stipulated time due to the reasons below which are given in chronological order as follows:-

Sl. No.	Event	Date
1.	Appointment of Statutory Auditor by the Audit Authority i.e. the Office of Comptroller and Auditor General of India for auditing the Financial Statements (Annual Accounts) of the Company for the financial year 2018-19	The Statutory Auditors were appointed by the Office of Comptroller and Auditor General of India (CAG) for auditing the Financial Statements (Annual Accounts) of the Company under Section 139(5) of the Companies Act 2013. The Statutory Auditors audits the Financial Statements (Annual Accounts) of the Company under Section 143 of the Companies Act 2013.
2.	The date of appointment of Statutory Auditors by the Office of Comptroller and Auditor General of India for audit of Financial Statements (Annual Accounts) of GeM for the financial year 2018-19	The Comptroller and Auditor General of India (CAG) appointed M/s Kumar Sharma & Co., Chartered Accountant, Firm Registration No: DE0085 vide their Letter dated 03.08.2018 and communicated the abovesaid appointment to the Company and Auditors. However, the Auditor requested for a raise in the Audit Fees for the audit to be conducted for the Financial Year ending on 31st March 2019. As the Company needed to follow the CAG recommended fees, it requested the Auditors to seek the revision in the professional fees from CAG. The Company addressed these facts vide their Letter dated 23.08.2019. Thereafter, the Auditors expressed their unwillingness to act as the Auditors of the Company. The Company again requested the Comptroller and Auditor General of India (CAG) to appoint the Auditors for the Financial Year 2018-19. Acting upon the request of the Company, the CAG appointed M/s GAMS & Associate LLP, Chartered Accountants (Firm Registration No. N500094) as the Auditors of the Company for the Financial Year 2018-19 and 2019-20 and intimated the Company vide their Letter dated 27.09.2019. Since the Auditors were appointed by CAG on 27.09.2019, the Auditors were not able to place the accounts within such a short span of time. The delay in appointment of Auditors by CAG led to the delay in finalization of accounts by the Auditors.
3.	The date of compilation of Financial Statements (Annual Accounts) of GeM for the financial year 2018-19	01.04.2019 to 26.09.2019

4.	The date on which the Financial Statements (Annual Accounts) of GeM were submitted to the Statutory Auditors for auditing	27.09.2019
5.	The date and duration for auditing the Financial Statements (Annual Accounts) of GeM by Statutory Auditors and the date of queries raised by them during audit and date on which the replies were furnished to them	27.09.2019 to 31.10.2019 The queries raised by the Statutory Auditors were replied instantly and closed within the audit period.
6.	The date on which draft Financial Statements (Annual Account) was issued by the Statutory Auditors	31.10.2019
7.	The date on which Financial Statements (Annual Accounts) of GeM for the financial year 2018-19 were approved by the Board Members	11 th Board Meeting held on 31.10.2019 (The Copy of the Minutes in Hindi and English version is attached)
8.	The date on which Statutory Auditors Report was issued by the Statutory Auditors	31.10.2019
9.	The date on which Statutory Auditors Report on the Financial Statements (Annual Account) of GeM for the financial year 2018-19 were approved by the Board Members	11 th Board Meeting held on 31.10.2019 (The Copy of the Minutes in Hindi and English version is attached)
10.	The date on which Directors Report of GeM for the financial year 2018-19 were approved by the Board Members	11 th Board Meeting held on 31.10.2019 (The Copy of the Minute in Hindi and English version is attached)
11.	The date on which Audited Financial Statements (Annual Accounts) of GeM for the financial year 2018-19 were submitted to Comptroller and Auditor General of India (CAG) for Supplementary Audit	05.12.2019
12.	The date on which CAG team started their Supplementary Audit and audit of Financial Statements (Annual Account) of GeM for the financial year 2018-19	09.12.2019
13.	The date on which CAG completed their audit	18.12.2019
14.	The date on which the CAG raised queries and the dates on which the replies were furnished to them	Provisional queries raised by CAG on supplementary audit-28.01.2020 Reply given by the Company-04.02.2020
15.	The Date on which 2 nd Annual General Meeting of Members of Government e-Marketplace for the financial year 2018-19 held for approval and adoption of Audited Financial Statements (Annual Accounts), the Report of the Board of Directors (Directors Report) and Auditors Report thereon	The 2nd Annual General Meeting originally held on 17.12.2019. The Comments of the Comptroller and Auditor General (CAG) on the Audited Financial Statements in terms of the provisions of Section 143(6) of Companies Act, 2013 were not received in the AGM. Therefore, the Members resolved to adjourn the meeting sine die to be

		reconvened after receipt of the comments of the CAG.
16.	The date on which Comments of CAG on the Audited Financial Statements (Annual Accounts) of GeM for the financial year 2018-19 were received	08.05.2020 Late receipt of Supplementary Audit Report from Comptroller Auditor- General (C&AG) by GeM.
17.	The Date on which 2 nd Adjourned Annual General Meeting of Members of Government e-Marketplace for the financial year 2018-19 held for approval and adoption of Audited Financial Statements (Annual Accounts), the Report of the Board of Directors (Directors Report) and Auditors Report thereon	The 2 nd Adjourned Annual General Meeting held on 21.07.2020.
18.	Preparation of 2 nd Annual Report	The Annual Report of a Government Company constitutes of the below documents: a) The Directors Report (Board Report) to prepared under the provisions of Section 134 along with Rule 8 of Companies (Accounts) Rules, 2014. b) The Audited Financial Statements (Annual Accounts) c) Statutory Auditors Report d) Comments of the Comptroller and Auditor General of India on the Audited Financial Statements (Annual Accounts) of the Company a, b and c above was duly approved by the Board in its Meeting held on 31.10.2019. (The Copy of the Minutes in Hindi and English version is attached)
19.	The date on which documents were taken up for translation & printing of Annual Report	At the time of the laying down of its second Annual Report, GeM was still in its inception and development stage, since it was just established in 2017. GeM encountered challenges in terms of internal resources (personnel) during the completion of the annual accounts, audit process, compilation of report, and its translation thereof. Also, due to GeM's inexperience of the procedure for laying down the Annual Reports in Parliament, it took time for it to send Annual Report to the Ministry.
20.	The date on which the 2 nd Annual Report is submitted to the Ministry	The Annual Report only in English version was submitted to the Ministry on October 12, 2021.
21.	The date on which the Request from Ministry received informing the correct procedure for laying down the Annual Reports in both languages	07.03.2022
22.	Hiring of Agency for Hindi translation and Printing	GeM took the same on priority and immediately engaged a translation company to translate all the documents in Hindi. GeM faced difficulty since

		the same was being done by the outside a agency which took lots of time. Moreover, printing work of Annual Report have also been done after following due procedure by hiring out the printing agency.
23.	The date on which 2nd Annual Report again re-submitted to Ministry according to the suggested procedure	The printed copy of Annual Report alongwith delay statement, Act reference and Board Meeting Minute both in English and Hindi version will be s ubmitted to the Ministry on 21.07.2022.



(Anuj Kumar)
Director-Admin

(iii) The Government e-Marketplace Delay Statement showing the reasons for delay in laying 3rd Annual Report and Audited Financial Statements (Annual Accounts) of Government e-Marketplace for the financial year 2019-20

The 3rd Annual Report and Audited Financial Statements (Annual Accounts) of Government e-Marketplace for the financial year 2019-20 could not be laid within the stipulated time due to the reasons below which are given in chronological order as follows:-

Sl. No.	Event	Date
1.	Appointment of Statutory Auditor by the Audit Authority i.e. the Office of Comptroller and Auditor General of India for auditing the Financial Statements (Annual Accounts) of the Company for the financial year 2019-20	The Statutory Auditors were appointed by the Office of Comptroller and Auditor General of India (CAG) for auditing the Financial Statements (Annual Accounts) of the Company under Section 139(5) of the Companies Act 2013. The Statutory Auditors audits the Financial Statements (Annual Accounts) of the Company under Section 143 of the Companies Act 2013.
2.	The date of appointment of Statutory Auditors by the Office of Comptroller and Auditor General of India for audit of Financial Statements (Annual Accounts) of GeM for the financial year 2019-20	M/s GAMS & Associate LLP, Chartered Accountants (Firm Registration No. N500094) were appointed as the Statutory Auditors of the Company on 27.09.2019 by the Office of Comptroller and Auditor General of India (CAG) for auditing the Financial Statements (Annual Account) of the Company for the financial year 2019-20.
3.	The date of compilation of Financial Statements (Annual Accounts) of GeM for the financial year 2019-20	01.04.2020 to 04.09.2020
4.	The date on which the Financial Statements (Annual Accounts) of GeM were submitted to the Statutory Auditors for auditing	05.09.2020
5.	The date and duration for auditing the Financial Statements (Annual Accounts) of GeM by Statutory Auditors and the date of queries raised by them during audit and date on which the replies were furnished to them	05.09.2020 to 26.10.2020 The queries raised by the Statutory Auditors were replied instantly and closed within the audit period.
6.	The date on which draft Financial Statements (Annual Account) was issued by the Statutory Auditors	26.10.2020
7.	The date on which Financial Statements (Annual Accounts) of GeM for the financial year 2019-20 were approved by the Board Members	14 th Board Meeting held on 26.10.2020 (The Copy of the Minutes in Hindi and English version is attached)

9.	The date on which Statutory Auditors Report on the Financial Statements (Annual Account) of GeM for the financial year 2019-20 were approved by the Board Members	14 th Board Meeting held on 26.10.2020 (The Copy of the Minutes in Hindi and English version is attached) The Revised report was approved in 15 th Board Meeting held on 12.03.2021 (The Copy of the Minutes in Hindi and English version is attached)
10.	The date on which Directors Report of GeM for the financial year 2019-20 were approved by the Board Members	15 th Board Meeting held on 12.03.2021 (The Copy of the Minute in Hindi and English version is attached)
11.	The date on which Financial Statements (Annual Accounts) of GeM for the financial year 2019-20 were submitted to Comptroller and Auditor General of India (CAG) for Supplementary Audit	02.11.2020
12.	The date on which CAG team started their Supplementary Audit and audit of Financial Statements (Annual Account) of GeM for the financial year 2019-20	09.11.2020
13.	The date on which CAG completed their audit	25.11.2020
14.	The date on which the CAG raised queries and the dates on which the replies were furnished to them	Provisional queries raised by CAG on supplementary audit-18.12.2020 Reply given by the Company-04.01.2021
15.	The date on which Comments of CAG on the Audited Financial Statements (Annual Accounts) of GeM for the financial year 2019-20 were received	20.01.2021 Late receipt of Supplementary Audit Report from Comptroller Auditor- General (C&AG) by GeM.
16.	The Date on which 3 rd Annual General Meeting of Members of Government e-Marketplace for the financial year 2019-20 held for approval and adoption of Audited Financial Statements (Annual Accounts), the Report of the Board of Directors (Directors Report) and Auditors Report thereon	The 3 rd Annual General Meeting held on 12.03.2021.
17.	Preparation of 3 rd Annual Report	The Annual Report of a Government Company constitutes of the below documents: a) The Directors Report (Board Report) to prepared under the provisions of Section 134 along with Rule 8 of Companies (Accounts) Rules, 2014. b) The Audited Financial Statements (Annual Accounts) c) Statutory Auditors Report d) Comments of the Comptroller and Auditor General of India on the Audited Financial Statements (Annual Accounts) of the Company

		d) Comments of the Comptroller and Auditor General of India on the Audited Financial Statements (Annual Accounts) of the Company a, b and c above was duly approved by the Board in its Meeting held on 12.03.2021 and 26.10.2020. (The Copy of the Minutes in Hindi and English version is attached)
18.	The date on which documents were taken up for translation & printing of Annual Report	At the time of the laying down of its second Annual Report, GeM was still in its inception and development stage, since it was just established in 2017. GeM encountered challenges in terms of internal resources (personnel) during the completion of the annual accounts, audit process, compilation of report, and its translation thereof. Also, due to GeM's inexperience of the procedure for laying down the Annual Reports in Parliament, it took time for it to send Annual Report to the Ministry.
19.	The date on which the 3 rd Annual Report is submitted to the Ministry	The Annual Report only in English version was submitted to the Ministry on October 12, 2021.
20.	The date on which the Request from Ministry received informing the correct procedure for laying down the Annual Reports in both languages	07.03.2022
21.	Hiring of Agency for Hindi translation and Printing	GeM took the same on priority and immediately engaged a translation company to translate all the documents in Hindi. GeM faced difficulty since the same was being done by the outside agency which took lots of time. Moreover, printing work of Annual Report have also been done after following due procedure by hiring out the printing agency.
22.	The date on which 3 rd Annual Report again re-submitted to Ministry according to the suggested procedure	The printed copy of Annual Report alongwith delay statement, Act reference and Board Meeting Minute both in English and Hindi version will be submitted to the Ministry on 20.07.2022.

Anuj Kumar

(Anuj Kumar)

Director-Admin

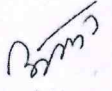
(iv) **The Government e-Marketplace Delay Statement showing the reasons for delay in laying 4th Annual Report and Audited Financial Statements (Annual Accounts) of Government e-Marketplace for the financial year 2020-21**

The 4th Annual Report and Audited Financial Statements (Annual Accounts) of Government e-Marketplace for the financial year 2020-21 could not be laid within the stipulated time due to the reasons below which are given in chronological order as follows:-

Sl. No.	Event	Date
1.	Appointment of Statutory Auditor by the Audit Authority i.e. the Office of Comptroller and Auditor General of India for auditing the Financial Statements (Annual Accounts) of the Company for the financial year 2020-21	The Statutory Auditors were appointed by the Office of Comptroller and Auditor General of India (CAG) for auditing the Financial Statements (Annual Accounts) of the Company under Section 139(5) of the Companies Act 2013. The Statutory Auditors audits the Financial Statements (Annual Accounts) of the Company under Section 143 of the Companies Act 2013.
2.	The date of appointment of Statutory Auditors by the Office of Comptroller and Auditor General of India for audit of Financial Statements (Annual Accounts) of GeM for the financial year 2020-21	M/s GAMS & Associate LLP, Chartered Accountants (Firm Registration No. N500094) were appointed as the Statutory Auditors of the Company on 17.08.2020 by the Office of Comptroller and Auditor General of India (CAG) for auditing the Financial Statements (Annual Account) of the Company for the financial year 2020-21.
3.	The date of compilation of Financial Statements (Annual Accounts) of GeM for the financial year 2020-21	01.04.2021 to 26.06.2021
4.	The date on which the Financial Statements (Annual Accounts) of GeM were submitted to the Statutory Auditors for auditing	27.06.2021
5.	The date and duration for auditing the Financial Statements (Annual Accounts) of GeM by Statutory Auditors and the date of queries raised by them during audit and date on which the replies were furnished to them	27.06.2021 to 11.08.2021 The queries raised by the Statutory Auditors were replied instantly and closed within the audit period.
6.	The date on which draft Financial Statements (Annual Account) was issued by the Statutory Auditors	11.08.2021
7.	The date on which Financial Statements (Annual Accounts) of GeM for the financial year 2020-21 were approved by the Board Members	17 th Board Meeting held on 11.08.2021 (The Copy of the Minutes in Hindi and English version is attached)

8.	The date on which Statutory Auditors Report was issued by the Statutory Auditors	11.08.2021
9.	The date on which Statutory Auditors Report on the Financial Statements (Annual Account) of GeM for the financial year 2020-21 were approved by the Board Members	17 th Board Meeting held on 11.08.2021 (The Copy of the Minutes in Hindi and English version is attached)
10.	The date on which Directors Report of GeM for the financial year 2020-21 were approved by the Board Members	18 th Board Meeting held on 25.11.2021 (The Copy of the Minute in Hindi and English version is attached)
11.	The date on which Financial Statements (Annual Accounts) of GeM for the financial year 2020-21 were submitted to Comptroller and Auditor General of India (CAG) for Supplementary Audit	16.08.2021
12.	The date on which CAG team started their Supplementary Audit and audit of Financial Statements (Annual Account) of GeM for the financial year 2020-21	17.08.2021
13.	The date on which CAG completed their audit	01.09.2021
14.	The date on which the CAG raised queries and the dates on which the replies were furnished to them	Provisional queries raised by CAG on supplementary audit-21.09.2021 Reply given by the Company-28.09.2021
15.	The date on which Comments of CAG on the Audited Financial Statements (Annual Accounts) of GeM for the financial year 2020-21 were received	18.11.2021 Late receipt of Supplementary Audit Report from Comptroller Auditor- General (C&AG) by GeM.
16.	The Date on which 4 th Annual General Meeting of Members of Government e-Marketplace for the financial year 2020-21 held for approval and adoption of Audited Financial Statements (Annual Accounts), the Report of the Board of Directors (Directors Report) and Auditors Report thereon	The 4 th Annual General Meeting held on 25.11.2021. Due to the late receipt of Supplementary Audit Report from Comptroller Auditor- General (C&AG) by GeM, the 4 th AGM got delayed. GeM filed an application for seeking extension of time for conducting 4 th Annual General Meeting of the Company for the financial Year 2020-21. The Registrar of Companies, NCT of Delhi and Haryana granted extension for holding AGM upto 30 th November 2022.
17.	Preparation of 4 th Annual Report	The Annual Report of a Government Company constitutes of the below documents: a) The Directors Report (Board Report) to prepared under the provisions of Section 134 along with Rule 8 of Companies (Accounts) Rules, 2014. b) The Audited Financial Statements (Annual Accounts) c) Statutory Auditors Report

		d) Comments of the Comptroller and Auditor General of India on the Audited Financial Statements (Annual Accounts) of the Company a, b and c above was duly approved by the Board in its Meeting held on 11.08.2021 and d on 25.11.2021 and adopted by the Members in 4 th AGM held on 25.11.2021. (The Copy of the Minutes in Hindi and English version is attached)
18.	The date on which documents were taken up for translation & printing of Annual Report	At the time of the laying down of its fourth Annual Report, GeM was still in its inception and development stage, since it was just established in 2017. GeM encountered challenges in terms of internal resources (personnel) during the completion of the annual accounts, and its process, compilation of report, and its translation thereof. Also, due to GeM's inexperience of the procedure for laying down the Annual Reports in Parliament, it took time for it to send Annual Report to the Ministry.
19.	The date on which the 4 th Annual Report is submitted to the Ministry	The Annual Report only in English version was submitted to the Ministry on March 7, 2022.
20.	The date on which the Request from Ministry received informing the correct procedure for laying down the Annual Reports in both languages	07.03.2022
21.	Hiring of Agency for Hindi translation and Printing	GeM took the same on priority and immediately engaged a translation company to translate all the documents in Hindi. GeM faced difficulty since the same was being done by the outside agency which took lots of time. Moreover, printing work of Annual Report have also been done after following due procedure by hiring out the printing agency.
22.	The date on which 4 th Annual Report again re-submitted to Ministry according to the suggested procedure	The printed copy of Annual Report alongwith delay statement, Act reference and Board Meeting Minute both in English and Hindi version will be submitted to the Ministry on 20.09.2022.


(Anuj Kumar)

Director-Admin

**EXTRACTS OF THE MINUTES OF THE NINTH SITTING OF THE
COMMITTEE ON PAPERS LAID ON THE TABLE HELD ON 23 MARCH, 2023**

The Committee sat on Thursday, 23rd March, 2023 from 15:00 hours to 17:10 hours in Committee Room 'C', Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra

-

Chairperson

*Members
(Lok Sabha)*

22. Shri Pallab Lochan Das
23. Choudhary Mehboob Ali Kaiser
24. Shri Jamyang Tsering Namgyal
25. Shri Ashok Kumar Yadav

Secretariat

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

2 to 5 xx xx xx xx

6. (i) to (iii) xx xx xx

(iv) Representatives of the Ministry of Commerce and Industry (Department of Commerce) and the Government e-Marketplace, New Delhi

1. Shri Sunil Barthwal - Secretary
2. Shri Anant Swarup - Joint Secretary
3. Shri P.K. Singh - CEO, GeM
4. Shri Prakash Mirani - Additional CEO, GeM

7 to 9

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10. Finally, the Committee expressed their displeasure over the negligence of the administrative Ministry of Commerce and Industry and the Government e-Marketplace (GeM) for their ignorance about their constitutional duty to lay the Annual Reports and Audited Accounts on the floor of the House each year since the inception of GeM in 2017 initially as Special Purpose Vehicle. However, the representatives of the Ministry and GeM assured the Committee that all the requisite papers will be laid on the Table of the House in time henceforth.

The witnesses then withdrew.

The Committee then adjourned.

Committee On Papers Laid On The Table (2022-23)

**Minutes of the seventh sitting of the Committee on Papers Laid on the Table (2022-2023)
held on 01.08.2023.**

The Committee sat on Tuesday, 01st August, 2023 from 15:00 hours to 16:30 hours in Committee Room 'D', Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra - *Chairperson*

Members

(Lok Sabha)

2. Shri Shafiqur Rahman Barq
3. Dr. A. Chellakumar
4. Choudhary Mehboob Ali Kaiser
5. Shri Pallab Lochan Das
6. Shri Saptagiri Sankar Ulaka
7. Shri Devendrappa Y.

Secretariat

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Rahul Singh - Deputy Secretary

2. XX XX XX XX

3. Thereafter, the Committee took up the following three draft Reports for consideration and adoption:-

(i) Delay in laying of the Annual Reports and Audited Accounts of the Government E-Marketplace, New Delhi under the administrative control of the Ministry of Commerce & Industry (Department of Commerce);

(ii) **XX** **XX** **XX** **XX**

(iii) **XX** **XX** **XX** **XX**

4. The three draft Reports were considered and adopted unanimously. The Chairperson was authorized by the Committee to finalize and present these Reports to the Lok Sabha.

5-8 **XX** **XX** **XX** **XX**

The witnesses then withdrew.

The meeting then adjourned.

(A Copy of the verbatim proceedings of the sitting is kept.)
